

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT – I**

ITEM No. 213 – IA/927(AHM)2023  
ITEM No. 214 – IA/1180(AHM)2023  
C.P.(IB)/301(AHM)2022

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

Indian Bank (Erstwhile Allahabad Bank)  
V/s  
Yash Kirti Tours and Travels Pvt Ltd )

.....Applicant

.....Respondent

**Order delivered on 22/04/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**  
**Mr. Sameer Kakar, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Sumit Parikh, Advocate a/w.  
: Mr. Suhas Brahmbhatt, Liquidator  
For the Respondent : Mr. Kirtan Mistry, Advocate for  
: R-1 to R-3 in (IA/1180/2023)

**ORDER**

Learned Counsel appearing for R-1 to R-3 submits that steps has been taken for lodging the FIR qua the missing title deed as well as operation has been carried out and the learned counsel for the liquidator has been informed through E-mail by providing those copy of the complaint as well as obligation. Liquidator has been informed to take possession to which in response to said liquidator submits that he will take possession within two days.

Let party to co-operate with each other.

Learned liquidator is directed to file additional affidavit during the latest positions.

Re-list on 05.06.2024.

**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**